

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) NO. 94/Chd/Hry/2017

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Nizamiya Construction Pvt. Ltd. having
its office at A-5, Javed Park Society,
Near Maryam Complex, Tandalza Road,
Vadodra-390020 Gujarat.

...Applicant-Operational Creditor

Vs.

Jindal Steel and Power Limited having
its registered office at O.P. Jindal Marg,
Hisar, Haryana-125005.

... Respondent-Corporate Debtor

Order delivered on: 27.10.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member (Judicial)

For the petitioner : 1. Mr. Abhilaksh Grover, Advocate.
2. Mr. Kirpal Singh, Advocate.

For the respondent : 1. Mr. Manoj Singh, Advocate.
2. Mr. Suman Jain, Advocate.
3. Anshuman Sharma, Advocate
4. Siddhant Maken, Advocate.
5. Parshant Gupta, Advocate
6. Shubham Jain, Advocate

ORDER (ORAL)

Power of Attorney has been filed by the learned counsel for the
respondent-Corporate Debtor.

After arguing the case for some time, learned counsel for the
petitioner seeks and is permitted to withdraw the instant petition due to the
formal defect in the resolution of Board of Directors on the basis of which the
petition was filed. Dismissed as withdrawn with liberty to file fresh petition

on the same cause of action.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

October 27, 2017
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